

**IN THE INCOME TAX APPELLATE TRIBUNAL
BANGALORE BENCHES : "B", BANGALORE**

**BEFORE SHRI J. SUDHAKAR REDDY, ACCOUNTANT MEMBER
AND**

SMT BEENA PILLAI, JUDICIAL MEMBER

**ITA No.2087(Bang)/2017
(Assessment Year : 2011-12)**

Smt. K.G.Pramila,
No.2421, 1st Main, 2nd Stage,
Vijayanagar,
Bangalore-560 040
PAN No.AAXPT9573G

Appellant

Vs

The Income tax Officer,
Ward-3(21)(2),
Bengaluru

Respondent

**Appellant by : Shri Ganapathi Prabhu,
Revenue by : Miss Neera Malhotra, CIT**

Date of hearing : 15-07--2019

Date of pronouncement :

ORDER

PER SMT BEENA PILLAI, JUDICIAL MEMBER

Present appeal has been filed by assessee against order dated 11/09/17 passed by Ld.CIT (A)-3, Bangalore for assessment year 2011-12.

2. At the outset Ld.Sr.DR pointed out that said impugned order has been passed ex parte. Except on perusal of the order passed by Ld. CIT (A) it is observed that Ld. CIT(A) placed reliance upon observations of Ld.AO and assessee has not filed any details to assist Ld.CIT (A) to decide the issues on merits. Accordingly, we are setting aside this appeal back to Ld.CIT (A) with a direction to assessee to appear before him and to file all requisite details in respect of its claim for Ld. CIT (A) to decide the issue on merits. Ld. CIT (A) is then directed to pass a detailed order on merits. In view of the above we allow the grounds raised by assessee for statistical purposes.

3. In the result appeal filed by assessee stands allowed for statistical purposes.

Order pronounced in the open court on

(J. SUDHAKAR REDDY)
ACCOUNTANT MEMBER

Dated:

***am**

(BEENA PILLAI)
JUDICIAL MEMBER

Copy of the Order forwarded to:

- 1.Appellant;
- 2.Respondent;
- 3.CIT;
- 4.CIT(A);
5. DR
6. ITO (TDS)
- 7.Guard File

By Order
Asst. Registrar